

ACT NO. XXIII OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
7th October, 1937.)

An Act to extend the Petroleum Act, 1934, to Berar.

VIII of 1899. **W**HEREAS in Berar the importation, possession and transport of petroleum and other substances are regulated by the Indian Petroleum Act, 1899, as applied to Berar by order made under the Indian (Foreign Jurisdiction) Order in Council, 1902 ;

VIII of 1899. **AND** WHEREAS the Indian Petroleum Act, 1899, was repealed in British India by, and was replaced by, the
XXX of 1934. Petroleum Act, 1934, by which Act the import, transport, storage, production, refining and blending of petroleum and other inflammable substances are now regulated in the whole of British India except Berar ;

VIII of 1899. **AND** WHEREAS it is expedient that the Indian Petroleum Act, 1899, in its application to Berar should be
XXX of 1934. repealed and that the Petroleum Act, 1934, should be extended to Berar ;

It is hereby enacted as follows :—

1. This Act may be called the Petroleum (Berar Short title. Extension) Act, 1937.

VIII of 1899. 2. The Indian Petroleum Act, 1899, as in force
XXX of 1934. in Berar, is hereby repealed, and the Petroleum Act, 1934, is hereby extended to and declared to be in force in Berar. Repeal in Berar of Act VIII of 1899 and extension of Act XXX of 1934.

XXX of 1934. 3. Rules made and notifications issued under the
Petroleum Act, 1934, and in force in British India at the commencement of this Act are hereby extended to and declared to be in force in Berar. Operation of rules.

[Price : Anna 1 or 1½d.]